GOVERNMENT OF INDIA MINISTRY OF FINANCE DEPARTMENT OF FINANCIAL SERVICES

LOK SABHA UNSTARRED QUESTION NO: 961 TO BE ANSWERED ON THE 21st JULY, 2017/ASHADHA 30, 1939 (SAKA)

QUESTION

LOAN DEFAULTER LIST

961: SHRI A.T.NANA PATIL: SHRI RAOSAHEB DANVE PATIL:

Will the Minister of FINANCE be pleased to state:

- (a) whether the Reserve Bank of India (RBI) has refused to make public the list of loan defaulters with Public Sector Banks despite an order of the supreme court in December 2015 to make information public;
- (b) if so, the details thereof along with the reasons therefor; and
- (c) the corrective steps taken by the Government in the matter?

ANSWER

To be answered by THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SANTOSH KUMAR GANGWAR)

(a) to (c): No. Reserve Bank of India (RBI) has submitted to the Hon'ble Supreme Court a list of defaulters above Rs.500 crore in a sealed cover claiming that the said information is confidential, as it is exempt from disclosure under Section 45 E of RBI Act. The matter is still under the consideration of the Hon'ble Supreme Court.
